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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00082/2018

Dated Wednesday the 24th day of January Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

R.Lakshmanan,
S/o. Ramanan Gounder,
No.31, Thirupur,
Kumaran Street,
Jeevanandhapuram,
Lawspur P.O.,
Pondicherry 605008.Applicant

By Advocate M/s. R. Balaji Singh

Vs

1. Union of India,
rep by its Secretary,
Ministry of Finance,
Department of Revenue,
New Delhi.
2. The Chief Commissioner of Customs,
26/1, Mahatma Gandhi Road,
Nungambakkam, Chennai 34.
3. Office of the Commissioner / GST of Central excise,
boubert avenue beats road,
Puducherry 605001.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“a. To direct the respondent to consider representation dated 10.12.2015. The case of the applicant is eligible for getting 50 % of the service put up as temporary status contingent is has been taken on Account as service put in the regularized grade for the purpose of granting benefits under MACP scheme (Modified assured career progression scheme).

b. To pass order or such further order that may be fit and proper under the circumstances of the case and thus render justice.”

2. Learned counsel for the applicant would draw attention to Annexure A-1 representation submitted by the applicant to the competent authority dated 10.12.2015 requesting to count 50 percent of service in the grade of TS Contingent and submit that the said representation had not yet been disposed of. Accordingly, the applicant would be satisfied if the respondents are directed to consider the representation and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited prayer, the respondent authorities are directed to consider Annexure A-1 representation dated 10.12.2015 of the applicant and pass a speaking order within a period of six weeks from the date of receipt of a copy of this order.

4. OA is disposed of with the above direction.